

The Minister of Commerce and Industry (Shri Morarji Desai): Details of the scheme are given below:—

Purchase of 500 powerlooms @ Rs. 1, 600/-	Rs. 8,00,000
Financing the share capital of 125 weavers to be enrolled in a Co-operative Society @ Rs. 87½.	Rs. 10,938
Working capital for 500 powerlooms @ Rs.1,000/-	Rs. 5,00,000
One Training-cum-Demonstration Centre.	Rs. 60,000
Training of six persons at Texmaco.	Rs. 4,000

Small Scale Production Centre

1842. { Shri D. C. Sharma:
Shri Daljit Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) the location of the proposed Small Scale Production Centre in Punjab; and

(b) the particulars of the work proposed to be undertaken?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) It has been tentatively decided to establish the proposed production Centre at Ludhiana.

(b) The proposal is to manufacture forgings required by the Railways such as those for locomotives and wagons etc. A few articles that are intended to be manufactured at this production centre are cutters, Tiebars, Spanners, small hand and precision tools etc.

Textile Factories

1843. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

(a) the names of Textile Factories whose affairs were investigated during the last four years; and

(b) whether the reports of these investigations together with the action taken by Government thereon would be laid on the Table of the Sabha?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) Full investigation under Section 15 of the Industries (Development and Regulation) Act, 1961 has been made only in the case of one textile mill, namely Messrs. India United Mills, Bombay. In addition, eight more textile mills have recently been brought under investigation. The investigation of these mills is in progress.

(b) The reports are confidential.

Ambar Charkha

1844. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Central Government are aware that the Uttar Pradesh Government have introduced Ambar Charkha in selected jails in order to make the jails self-sufficient in cloth;

(b) whether the Central Government have received any report about the working of the scheme;

(c) if so, whether the report has been examined; and

(d) whether Government contemplate suggesting to the other State Governments to introduce the Ambar Charkha in their jails?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) Yes, Sir. The Government of Uttar Pradesh have accorded sanction to the introduction of the Ambar Charkhas in four jails of the State, viz. the Central Prisons at Varanasi, Fatahgarh and Naini, and the District Jail at Meerut, at a cost not exceeding Rs. 7,000/- (non-recurring) and Rs. 11,000 (recurring) during the current financial year.

(b) No. Sanction was accorded in November, 1967 only.